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and that is why this Bhagwati Committee came into existence and now we have concretised it in the shape of a Bill. Now wherever there is cooperation, it will be welcome.

I want to say a few things with regard "to Constitution. We have not eroded any provincial autonomy. We have given full autonomy to the States to constitute their Legal Ad Boards, completely independent. Even now States are having these. You have the best network of legal aid in Tamilnadu. We like that and many people follow the example of Tamilnadu. Rajasthan has one of the best mechanisms; so has Madhya Pradesh. All these are successful. The full figures that I have with me, I have quoted. Now I do not understand why such a measure which, is wholly necessary should be criticised. I think there is no room for criticism; there is room for improvement of the system, and that is where we need the cooperation of everybody.

Sir, once again I thank you all for giving me your cooperation.

SHRI ALADI ARUNA alias V. AR-UNACHALAM: Just one clarification about composition. It is entirely different from the composition of the legal authority recommended by Bhagwati Committee.

SHRI H. R. BHARDWAJ: We have not accepted that recommendation.

SHRI ALADI ARUNA alias V. ARU-NACHALAM; You have not included...

SHRI H. R. BHARDWAJ: We will give representation.

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): The question is:

'That the Bill 10 constitute legal services authorities to provide free and competent legal services to the weaker sections of thesociety to ensure that opportunties for securing justice are not denied to any citizen by reason of econondc or other disabilities, and to organise Lok Adalats to secure that the operation of the legal system promotes justice on a basis of equal opportunity, as passed by the Lok Sabha, be Iaken into consideration."

Mensions,

The motion was adopted.

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): We shall now take up clause-by-clause consideration of the Bill.

Clauses 2 to 30 were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI H. R. BHARDWAJ: Sir, I move. "That the Bill be passed."

The question was put and The motion was adopted.

SPECIAL MENTIONS

Discontentment among Workers in **Cement Industry**

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): We will now take up Special Mentions. Shri Sukomal Sen. Absent

SHRI DIPEN GHOSH (WEST BEN-GAL): Sir, what about the statement that Shri Bhagat promised at 5 o'clock?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI H. K. L. BHAGAT): A few minutes afterwards. We may take up Special Mentions now. A few minutes afterwards from now.

श्री गुलाम रसूल मट्टू : (जम्म् और काम्मीर) महोदय, हिन्दों में कहावत है, "स्वह का भूला अगर शाम को वापस द्याजाए" तो उस मलाहुद्ध नहीं कहते।

श्री नरेश सी पुगलिया (महाराष्ट्र): उपसभाध्यक्ष महोदय, मैं सीमेंट इंडस्ट्री में काम करने वाले कामगारों की बात कहना चाहंगा। इसके पहले भी स्पेशल मेंसन के माध्यम से यह बात उठायी गयी थी लेकिन आज चार महीने हो चके है और इस समस्या को हवारे लेवर डिपटिमेंट ने जिस ढंग से लेना च।हिए या नहीं लिया है। मैं कहना चाहंगा कि हिन्द्स्तान

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काफी तेजी से बड़ा है और श्रीमत इंदिरा गांधी ने स्वयं देश में सीबेंट की कमी को देखते हए कई बड़े-बड़े कारखाने लगाए जित्तसे कि उसमें भारी मात्रा में कामगार काम कर रहे हैं। लेकिन भ्राज उनको उचित म दूरी नहीं मिल रही है: उनके लिए जो सीमेट वेज बोर्ड बनाया गया है, उसका कार्यान्वयन नहीं हो रहा है। हमारे यहां के बड़े उद्योगपति हैं, खासतौर पर चंद्रपुर जिले में जो मानीटर सी बेंट कारखाना है जोकि बिड़ला ग्रुप का एक कारखानाहै, है, उस कारखाने में, जिसकी 110 करोड़ की लागत है, पिछले चार महीने से स्टाइक चल रही हैं ग्रीर हंड्रेड परसेंट कामगार हड़ताल पर हैं। उसका कहना है कि सीमेंट वेज बोर्ड का इम्प्लीमेंटेशन किया जाये वह न करते हए उस उद्योगपति ने पुलिस और एडमिनिस्टेशन को साथ में हडताल खत्म करने की कोशिश की है। इस प्रकार वहां अन्याय और अत्याचार हो रहा है। मजदूरों को जेल में बंद किया जा रहा है। गर्वनमेंट के साथ उनकी कंसल्टेशन

5 P.M. फेल्योर हुई है और फेल्योर की रिपोर्ट लेबर डिपार्टमेंट को देने के बाद भी हमारे लेबर कमिश्नर ने तथा दूतरे अधिकारियों ने जिस ढंग से उस पर निर्णय देना चाहिए था, नहीं लिया। आज भी मसला पेंडिंग है। लेबर ।मनिस्टर ने हमें एक पत्न दिया है पिछले स्पेशल में शन की रिपोर्ट देते हए कि वह उदयोगपति सीमेंट वेज बोर्ड लागू करना चाहता है। लेकिन स्ट्राइक खत्म होते के बाद तो मैं कहना चाहंगा कि जब तक सेंट्रल गवर्नमेंट ग्रीर उद्योगपति ऐनाउंत नहीं करते कि वे सीमेंट वेज बोर्ड इंप्लीमेंट करना चाहते हैं, तब तक काम-गार स्ट्राइक वापस नहीं लेगें। (समय की घंटी)

इसलिए में कहना चाहंगा कि 25 एम०पीज ने इस पर एक कलिंग ग्रटेशन दिया था, वह मंज्र नहीं हुआ, तो आप इसमें मझे दो पिनट का समय वीजिए। मैं आपसे कहना चाहंगा कि इन्होंने 15 दिसंबर, 1985 को फैक्ट्ररी चालू की ग्रीर 1985 में डेप्रिशियेशन ऐलाउंस का 10 करोड़ रुपया 85 लाख रुपया ग्रीर इंबेस्टबेंट का ऐलाउंस का 15 करोड़ 8 लाख रुपला तथा 1986 का डेप्रिशियेशन ऐलाउंस का 12.26 करोड़ रुपया और

एलाउंस का 4.33 करोड रुपया इनकम टैक्स में रिबेट लिया है। एक तरफ सरकार से वे सुविधा लेते हैं तो कहते हैं कि हमारी इंडस्ट्री चाल् है ग्रौर दूतरी तरफ जब कामगार को पैसा देने का सवाल आता है तो कहते हैं कि हम।री इंडस्टी बंद है। इसलिए में सरकार से मांग करता हं कि लेबर मिनिस्टर इसकी ग्रोर हयान दें ग्रौर इस मामले को त्रन्त सुलझाने की अपा करें। धन्यवीत ।

श्री चत्रानन मिश्र (बिहार): मैं इसका समर्थन करता हं जो प्रश्न माननीय सदस्य ने उठाया है।

REPORTED SLANDER AGAINST THE PRIME MINISTER

SHRI SHANKARRAO NARAYAN-DESHMUKH (Maharashtra). Mr. Vice-Chairman, Sir, I wiuld like to draw the attention of this august House to a very serious problem, serious slander of the honourable Prime Minister, Rajiv Gandhi, comparing his acts with those of film stars, having the effect of lowering him in the eyes of the public. This has appeared in a daily newspaper, The Afternoon, of Saturday, the 29'h August 1987. I quote :

"Rajiv Ami'abh will soon jade away

Mr. Rajiv Gandhi and Amitabh Bachchal are like sex appeal stars in polities. Sex appeal film stars will shine for a short period and then fade away. Similarly, Rajiv Gandhi and Bachchan will fade away from

Indian Politics very soori due to their misdeeds."

Sir. this is slander.

Sir, though I believe in the freedom of ihe press, my faith is equal in the national symbol_s and their dignity also. The Prime Mm'ster, in a democracy, is a pivot of peoples faith. Such slander seriously affects the democratic faith of the people and, as such, it is condemnable. I would be happy if the Home Ministry looks into this type of slander and evolves methods to curb it. The matter